

[Shri B. R. Bhagat.]

India dated the 16th October, 1965. [Placed in Library. See No. LT-5030/65].

- (ii) The Company Law Board (Procedure) (Amendment) Rules, 1965, published in Notification No. G.S.R. 1540 in Gazette of India dated the 15th October, 1965. [Placed in Library. See No. LT-5029/65].

NOTIFICATIONS UNDER THE ESSENTIAL COMMODITIES ACT

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. B. Chavan): Sir, I beg to lay on the Table a copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

- (i) The Roller Mills Wheat Products (Price Control) Fourth Amendment Order, 1965, published in Notification No. G.S.R. 1440 in Gazette of India dated the 2nd October, 1965. [Placed in Library. See No. LT-5031/65].
- (ii) The West Bengal Essential Commodities (Restrictions on Movement) Control Amendment Order, 1965, published in Notification No. G.S.R. 1559 in Gazette of India dated the 20th October, 1965. [Placed in Library. See No. LT-5031A/65].

NOTIFICATIONS UNDER THE CENTRAL EXCISES AND SALT ACT ETC.

Shri B. R. Bhagat: Sir, on behalf of Shri Rameshwar Sahu, I beg to lay on the Table—

(1) a copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:—

- (i) The Customs and Central Excise Duties Export Draw-back (General) Twenty-third Amendment Rules, 1965, published in Notification No.

G.S.R. 919 in Gazette of India dated the 3rd July, 1965, as corrected by Notification No. G.S.R. 1229 published in Gazette of India dated the 28th August, 1965, and Notification No. G.S.R. 1406 published in Gazette of India dated the 25th September, 1965. [Placed in Library. See No. LT-5045/65].

- (ii) The Customs and Central Excise Duties Export Draw-back (General) Sixty-ninth Amendment Rules, 1965, published in Notification No. G.S.R. 1405 in Gazette of India dated the 25th September, 1965. [Placed in Library. See No. LT-5034/65].

- (iii) Notification No. G.S.R. 1407 published in Gazette of India dated the 25th September, 1965, containing Corrigendum to Notification No. G.S.R. 1021 published in Gazette of India dated the 24th July, 1965. [Placed in Library. See No. LT-5035/65].

(2) a copy each of the following Notifications under section 159 of the Customs Act, 1962:—

- (i) G.S.R. 1378 published in Gazette of India dated the 18th September, 1965. [Placed in Library. See No. LT-5037/65].

- (ii) G.S.R. 1390 published in Gazette of India dated the 16th September, 1965. [Placed in Library. See No. LT-5040/65].

- (iii) G.S.R. 1392 published in Gazette of India dated the 16th October, 1965. [Placed in Library. See No. LT-5038/65].

- (iv) G.S.R. 1433 published in Gazette of India dated the 24th September, 1965. [Placed in Library. See No. LT-5036/65].

- (v) G.S.R. 1470 published in Gazette of India dated the 28th September, 1965. [Placed in Library. See No. LT-5033A/65].
- (vi) G.S.R. 1479 published in Gazette of India dated the 9th October, 1965.
- (vii) G.S.R. 1497 published in Gazette of India dated the 1st October, 1965.
- (viii) G.S.R. 1498 published in Gazette of India dated the 1st October, 1965. [Placed in Library. See No. LT-5033/65].
- (ix) S.O. 3183 published in Gazette of India dated the 16th October, 1965. [Placed in Library. See No. LT-5032/65].
- (x) G.S.R. 1580 published in Gazette of India dated the 27th October, 1965. [Placed in Library. See No. LT-5043/65].
- (3) a copy each of the following Notifications issued under sub-rule (1) of rule 8 of the Central Excise Rules, 1944:—
- (i) G.S.R. 1495 published in Gazette of India dated the 1st October, 1965. [Placed in Library. See No. LT-5039/65].
- (ii) G.S.R. 1496 published in Gazette of India dated the 1st October, 1965. [Placed in Library. See No. LT-5041/65].
- (4) a copy of Notification No. G.S.R. 1391 published in Gazette of India dated the 16th September, 1965, under sub-section (5) of section 77 of the Finance Act, 1965. [Placed in Library. See No. LT-5039/65].
- (5) a copy of Notification No. G.S.R. 1335 published in Gazette of India dated the 11th September, 1965, under sub-section (4) of section 280ZE of the Income-tax Act, 1961. [Placed in Library. See No. LT-5041/65].
- (6) a copy of Notification No. G.S.R. 1376 published in Gazette of India dated the 18th September, 1965, making certain further amendment to the Central Sales Tax (Registration and Turn-over) Rules, 1957, under sub-section (2) of section 13 of the Central Sales Tax Act, 1956. [Placed in Library. See No. LT-5044/65].

12.08 hrs.

DEMANDS FOR SUPPLEMENTARY GRANTS (GENERAL)—1965-66.

The Minister of Planning (Shri B. R. Bhagat): Sir, I beg to present a Statement showing Supplementary Demands for Grants in respect of Budget (General) for 1965-66.

12.09 hrs.

RESOLUTION RE: CONTINUANCE OF PROCLAMATION IN RESPECT OF KERALA—contd.

Mr. Speaker: The House will now take up further discussion of the following Resolution moved by Shri Jai Sukh Lal Hathi on the 3rd November, 1965:—

"That this House approves the continuance in force of the Proclamation dated 24th March, 1965 in respect of Kerala issued under article 356 of the Constitution by the Vice-President, discharging the functions of the President, for a further period of six months with effect from 11th November, 1965."

Shri Hathi might continue his speech.